

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF
ALBYS AGRO PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Albys Agro Private Limited
2. Date of incorporation of corporate debtor	10 July, 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Goa
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403GA2010PTC006442
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Plot no- 2/1-2/6, Sanguem Industrial Estate, Sanguem, Xelpem, Goa South - 403704, Goa
6. Insolvency commencement date in respect of corporate debtor	January 20th, 2026
7. Estimated date of closure of insolvency resolution process	July 19th, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Primus Insolvency Resolution & Valuation Pvt Ltd Registration No.:- IBBI/IPE0072/IPA-2/2022-23/50002
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: C-4, E/135, Janakpuri, New Delhi - 110 058 Registered Email: info@primusresolutions.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Primus Insolvency Resolution & Valuation Pvt Ltd, 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400063 Correspondence Email id: cirp.albysagro@gmail.com
11. Last date for submission of claims	February 3rd, 2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution process of Albys Agro Private Limited on January 20, 2026.

The creditors of Albys Agro Private Limited are hereby called upon to submit their claims with proof on or before February 03, 2026, to the Interim Resolution Professional at **408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400063**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Neha Bhasin

Director & Authorized Signatory
Primus Insolvency Resolution & Valuation Pvt. Ltd. acting as
Interim Resolution Professional

Date : 23.01.2026

IBBI Regn. No. IBBI/IPE0072/IPA-2/2022-23/50002.

Place : Mumbai

AFA valid up to June 30, 2026